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RP-592-2025

## HIGH COURT OF MADHYA PRADESH IN THE AT JABALPUR

**BEFORE** 

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, **CHIEF JUSTICE** 

&

HON'BLE SHRI JUSTICE VINAY SARAF ON THE 23<sup>rd</sup> OF JULY, 2025

**REVIEW PETITION No. 592 of 2025** 

SANTOSH KUMAR NAMDEO Versus UNION OF INDIA AND OTHERS

Appearance:

Shri Rahul Diwaker - Advocate for petitioner as Amicus Curiae.

Shri Shrikrishna Sharma - Advocate for Union of India.

Shri Naveen Kumar Salunke - Advocate for respondent no.6.

## <u>ORDER</u>

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

- 1. Since petitioner had appeared in person, Mr. Rahul Diwakar, Advocate was appointed as Amicus Curie by order dated 22.04.2025.
- 2. Apart from raising the issue on the merits afresh which is not permissible by way of a review petition, It is noticed that there is a typographical error in paragraph 4 of the order dated 06.03.2025 wherein, we have noticed that respondent no.6 obtained the education qualification of Class-12<sup>th</sup>, whereas it should be class-10<sup>th</sup>. Accordingly, in the second line of paragraph 4, Class-12<sup>th</sup> shall read as Class-10<sup>th</sup>.



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- 3. Further the contention that petitioner himself was not possessing the educational qualification as noticed in paragraph 11 has been erroneously mentioned as the requisite basic qualification was Class  $10^{th}$  and not Class- $12^{th}$ . Accordingly paragraph 11 is to be omitted from the said judgment.
- 4. The other grounds raised are on merits and an opportunity to argue the case afresh, which is not permissible in a review. Application is accordingly disposed of in the above terms, correcting paragraph 4 and omitting paragraph 11 of the judgment.

(SANJEEV SACHDEVA) CHIEF JUSTICE (VINAY SARAF) JUDGE

**VPA**